

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 2nd DAY OF AUGUST, 2001

Original Application No. 198 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

N.K.Vohra,a/a 41 years,
S/o Shri Balraj Vohra,
R/o 1279 'Y'Block Kidwai
Nagar, Kanpur Nagar.

.... Applicant

(By Adv: Shri H.P.Mishra)

Versus

1. Union of India through
The Secretary, Ministry of
Defence, New Delhi.
2. Engineer-in-Chief, Army
Head Quarter, kashmir House
New Delhi.
3. Garrison Engineer, E-M Airforce
Chakeri, Kanpur Nagar.

.... Respondents

(By Adv: Shri Prashant Mathur)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

We have heard Shri H.P.Mishra learned counsel for
the applicant and Shri Prashant Mathur learned counsel
appearing for the respondents.

Learned counsel for the applicant has filed a
supplementary affidavit annexing therewith a copy of the
order dated 11.6.2001. From perusal of which it appears
that in pursuance of the judgement dated 18.5.1998 and
11.3.1999 passed by Hon'ble High court of Jammu &
Kashmir in writ petition no.1285/96 and writ petition
no.453/99, DPC was held at UPSC on 23.4.2001 for
promotion to the grade of Assistant Surveyor of Works
against the vacancies of 1992-93 and 1993-94. ^{on the} [^]

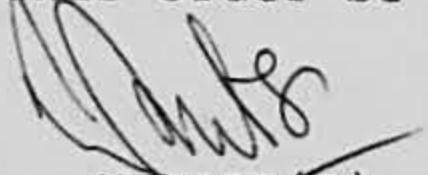
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basis of the recommendations 15 Surveyor Assistants Grade-I were approved for promotion in Military Engineer Service. The learned counsel for the applicant has submitted that representation by the applicant may be decided in the light of the judgement of Hon'ble Jammu & Kashmir High Court and applicant may be granted liberty to file a fresh representation.

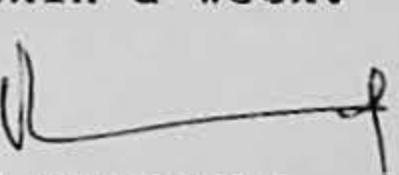
Shri Prashant Mathur learned counsel for the respondents has no objection against the course suggested by learned counsel for the applicant. He has submitted that to avoid duplication ^{and} ~~of~~ multiplicity, disposal of the representation in pursuance of the order dated 11.12.2000 may be given up and the respondents too may be directed to take decision on consolidated representation filed by the applicant.

The OA is accordingly disposed of finally with the liberty to the applicant to file a consolidated representation within three weeks before respondent no.2 which shall be considered and decided in accordance with law and in the light of the judgements of Jammu & Kashmir High court mentioned above within four months from the date a copy of this order is filed. There will be no order as to costs.

Copy of this order be given within a week.



MEMBER(A)



VICE CHAIRMAN

Dated: 02.8.2001

Uv/